

(b) if so, the names and details of key officials and infrastructure details of private Pilot Training Institutes opened in the last seven years;

(c) the officials of DGCA who had approved the mushrooming of such Institutes;

(d) the action taken by Government on such illegal Pilot Training Institutes as to whether their licences have been cancelled or not; and

(e) if not, the reasons for not cancelling the licences and punishing the guilty?

THE MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH) : (a) No, Sir.

(b) to (e) Question does not arise in view of the reply given on part (a).

Action against Officials of Civil Aviation

1729. MS. SUSHILA TIRIYA : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether it is a fact that Government has not been able to take any action against the officials of the Civil Aviation as recommended by the DGCA;

(b) if so, the details thereof;

(c) whether the inquiry committee had submitted report to Government; and

(d) if so, the findings of the report?

THE MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH) : (a) and (b) No, Sir. Action is taken on the recommendations of the Directorate General of Civil Aviation under the extant Rules and Regulations of the Government.

(c) No inquiry committee was set up by the DGCA.

(d) Does not arise.

Installation of Radars at Delhi and Mumbai Airports

1730. SHRI MAHENDRA MOHAN : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether the Radars have been installed at Delhi and Mumbai airports by U.S. based company;

(b) if so, the details thereof;

(c) whether the Airports Authority of India has noticed that critical components of Radar installed at both the airports are breaking down repeatedly despite repairs by the manufacturer;

(d) if so, whether at several instances, the manufacturer are running out of spares to replace the defective radar parts; and